

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI**

**Company Appeal (AT) (Ins) No. 1137 of 2020**

**In the matter of:**

**Gay Printers**

**....Appellant**

**Vs.**

**Ramesh Kumar Suneja**

**....Respondent**

**Present**

**For Appellant: Mr. Sinha Shrey Nikhilesh, Mr. Ardhendumauli Kumar Prasad and Mr. Swastik Verma, Advocates**

**For Respondent: Mr. Piyush Singh and Ms. Aditi Sinha, Advocates**

**ORDER  
(Virtual Mode)**

**22.03.2021:** Learned Counsel for the Appellant seeks and is permitted to withdraw I.A. No. 519 of 2021 and is also permitted to file fresh Application for amending the Memo of Appeal. He is directed to provide the advance copy to the Respondent Counsel.

Learned Counsel for the Respondent may file Reply of the Application filed by the Appellant if any, within a week thereafter.

Let the matter be fixed 'For Hearing' on **19<sup>th</sup> April, 2021.**

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Kanthi Narahari]  
Member (Technical)**

SC/RR